

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

R.A.No. 252 of 1993

Date of Decision. 24.8.93.

In

O.A.No. 389 of 1988

Sudesh Raj MaheshwariApplicant.

Versus

Union of India & othersRespondents.

CORAM :

Hon'ble Mr. Justice V.S.Malimath, Chairman.

Hon'ble Mr. S.R.Adige, Member(A)

Present: Applicant in person.

JUDGMENT

(By Hon'ble Mr. Justice V.S.Malimath, Chairman)

This is an application dated 2.8.93 filed by Sudesh Raj Maheshwari praying for review of judgment dated 6.7.93 in O.A.No. 389 of 1988.

Under Order 47 Rule 1CPC, a decision/judgment/order can be reviewed only if:

- i) it suffers from an error apparent on the face of the record.
- ii) new material or evidence is discovered which was not within the knowledge of the parties or could not be produced by that party at the time the judgment was made, despite due diligence; or
- iii) for any sufficient reason construed to mean analogous reason.

2. A perusal of the review petition shows that none of above ingredients are made out to warrant review.

3. This review petition is, therefore, dismissed.

Adige
(S.R.ADIGE)
MEMBER(A)

Malimath
(V.S.MALIMATH)
CHAIRMAN.